

**Survey conducted by G.S.I. in Manipur for Tapping Mineral Resources**

2951. PROF. MEIJNLUNG KAMSON : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether the Geological Survey of India has conducted any survey in Manipur with a view to tapping the minerals resources; and

(b) if so, the details thereof ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b). Yes, Sir. As a result of the surveys carried out in Manipur, resources of about 80 lakh tonnes of cement grade limestone, 820 tonnes of refractory grade chromite and minor occurrences of lignite have been identified so far. The survey work in the State is still continuing.

**Special Import Licences issued to Companies Affected in November 1984 Disturbances in Delhi**

2952. SHRI INDRAJIT GUPTA :  
SHRI D. P. JADEJA :  
SHRI MANORANJAN BHAKTA :

Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) whether special import licences have been issued to companies whose imported machineries were damaged during the November 1984 disturbances in Delhi;

(b) if so, the names of companies granted such licences in excess of Rupees five lakhs;

(c) whether proper verification of damages was done;

(d) if so, by whom; and

(e) whether the licences carry exemption from import duties ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) Names are given in the statement attached.

(c) Yes, Sir.

(d) In all the six cases, copies of reports made to Police Authorities/Insurance Companies were produced. Essentiality of import was certified by the sponsoring authorities and indigenous clearance was given by DGTD. In four cases at Sl. Nos. 1 to 4 of the Annexure, certificates of verification of damage from Insurance Companies and Chartered Engineers were also submitted.

(e) In two cases at Sr. Nos. 5 and 6 of the Annexure import licences have been issued with an endorsement for concessional rate of import duty as per Notification issued by the Department of Revenue. In other cases, requests for similar facility are under consideration.

**Statement**

*Statement showing the names of Companies whose Machineries were Damaged in the November 1984 Disturbances and to whom Import Licences have been Issued for more than rupees Five Lakhs.*

1. M/s. Pure Drinks (New Delhi) Ltd. New Delhi.
2. M/s. Mohan Machines Limited, New Delhi.
3. M/s. Kool Crown Corks Pvt. Ltd., New Delhi.
4. M/s. Cee Jay Crown Corks Mfg. Co. Pvt. Ltd., New Delhi.
5. M/s. Delhi Colors Pvt. Ltd., New Delhi.
6. M/s. Katana Food Industries Pvt. Ltd., New Delhi.

**Closure of Textile Mills**

2953. SHRI HANNAN MOLLAH :  
SHRI T. BALA GOUD :  
SHRI R. M. BHOYE :

Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the number of textile mills closed in the country during the years 1981-84, State-wise;

(b) the number of sick textile units taken over by Government during the above period; and

(c) the cause of closure or of the sickness of the mills ?

**THE MINISTER OF STATE OF THE  
MINISTRY OF SUPPLY AND TEXTILES  
(SHRI CHANDRA SHEKHAR SINGH) :**

(a) A statement showing State-wise details of Cotton Textile mills which were closed at any time during the year 1981 to 1984 is enclosed.

(b) During the period 1981 to 1984, 16 Cotton Textile mills have been takenover.

(c) There are a number of causes of closure or of sickness such as obsolescence of plant and machinery, financial difficulties, labour problems etc.

**Statement**

*Statement showing state-wise details of Cotton Textile Mills which were closed at any time during each of the year 1981 to 1984.*

States	1981	1982	1983	1984
Andhra Pradesh	1	4	5	7
Assam	1	2	—	—
Bihar	1	2	—	—
Gujarat	4	4	9	22
Haryana	7	—	4	1
J and K	—	—	—	—
Karnataka	1	2	3	7
M.P.	4	—	2	—
Kerala	12	6	10	6
Maharashtra	8	47	9	3
Orissa	2	1	—	1
Punjab	3	3	1	—
Rajasthan	1	4	1	6
Tamil Nadu	54	47	55	70
U.P.	15	8	2	19
W. Bengal	5	1	4	4
Delhi	—	2	2	4
Pondicherry	1	1	1	1
Goa	—	—	—	—
<b>Total</b>	<b>120</b>	<b>134</b>	<b>109</b>	<b>151</b>

[*Translation*]

**Objection on Section 43(b) of Income Tax Act**

2954. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the industrial units/trade associations/State Government have drawn the attention of Union Government towards any sort of objections or problems following the insertion of Section 43 (b) in the Income-tax Act; and

(b) if so, the action being taken by Government to meet those objections and to solve the problems ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes. Sir. Certain representations were made against new section 43B, which was introduced in the Income-tax Act by the Finance Act, 1983.

(b) Government have not considered it necessary to modify the provisions of section 43-B.

[*English*]

**Recovery of Bank Loans in Transport Sector**

2955. SHRIMATI JAYANTI PATNAIK : Will the Minister of FINANCE be pleased to state :

(a) whether there has been poor recovery of bank loans in the transport sector which falls under priority sector lending;

(b) if so, the percentage of recovery made in transport sector in different States; and

(c) the steps proposed to be taken by Government to ensure better recovery of bank loans from transport sector ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Reserve Bank of India have reported that the recovery position has not been satisfactory in respect of advances to transport operators. However State wise information is not available with them.

Reserve Bank of India have also advised the banks to scrupulously follow their procedures and norms of lending and not to relax the terms and conditions on which advances are granted to transport operators. They should tighten the monitoring and follow up operations after the loan disbursal. Banks should ensure, in particular, that the vehicles hypothecated to them are kept insured, taxes